

ITEM NO.1

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 2276/2025

PRAMOD YADAV

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

[ONLY IA 172326/2026 IS LISTED UNDER THIS ITEM]
IA No. 172326/2026 - GRANT OF BAIL

Date : 01-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) : Mr. Manoj K. Mishra, AOR
Ms. Madhulika, Adv.
Mr. Amulya Dev Mishra, Adv.

For Respondent(s) : Ms. Srishti Singh, AOR
Mr. Manish Kumar, Adv.
Mr. Satendra Tripathi, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Having considered the facts and circumstances of the case, we are not inclined to enlarge the appellant on bail. However, considering the fact that the appellant has undergone 09 years, 08 months and 04 days in custody, we direct that the main appeal itself be listed in the 2nd week

of August, 2026, subject to the orders of Hon'ble Chief Justice of India.

2. I.A. No. 172326/2026 shall stands disposed of.

(RAHUL KUMAR)
COURT MASTER (SH)

(MANOJ KUMAR)
COURT MASTER (NSH)